



GOVERNMENT OF MEGHALAYA

**MEGHALAYA COMPULSORY REGISTRATION
OF MARRIAGE RULES**

FOR THE YEAR 2015

The 5th October, 2015.

No.ERTS(R)7/2011/366.—In exercise of the powers conferred by Section 20 of the Meghalaya Compulsory Registration of Marriages Act, 2012 (Act No. 13 of 2012), the Government of Meghalaya, hereby, makes the Meghalaya Compulsory Registration of Marriages Rules, 2015, namely :-

1. **Short title and commencement.**- (1) These rules may be called the “Meghalaya Compulsory Registration of Marriages Rules 2015”.
(2) They shall come into force from the date of the Notification in the official Gazette.
2. **Definitions.**- (1) In these rules, unless the context otherwise requires,-
 - (a) “Act” means the Meghalaya Compulsory Registration of Marriages Act, 2012;
 - (b) “Form” means forms appended to these Rules; and
 - (c) “Rules” means the Meghalaya Compulsory Registration of Marriage Rules, 2015.(2) Words and expressions used in these rules and but not defined shall have the same meaning as assigned to them respectively in the Act.
3. **Maintenance of Register of Marriage.**- (1) The Registrar of Marriage shall maintain a register of marriage in Form A appended to these Rules.
(2) All registration of marriages maintained by the Registrar of Marriage shall be filed as permanent record.
(3) The Registrar of Marriage shall register a marriage registration certificate by entering the particulars of marriage in the register. Both the parties of marriage and two witnesses for each party shall sign in the register.
4. **Filing of Memorandum of Marriage.**- (1) The parties to a marriage shall prepare a memorandum in duplicate in form ‘B’ appended to these Rules alongwith their passport size photographs and shall submit the same to the Registrar of Marriage within a period of 60 days from the date of solemnization of marriage.
(2) If there is any error or mistake in any entry in the memorandum, the Registrar of Marriage may return to the parties a duplicate copy of memorandum for rectification and re-submission within the time fixed by him.
(3) The Registrar of Marriage shall issue a form of memorandum of marriage on payment of registration fee of rupees ten.
5. **Marriage Registration Certificate.**- The Registrar of Marriage shall issue a Certificate of Registration of Marriage in form ‘C’, free of cost to the parties of marriage as proof of registration.

6. **Duties and powers of the Registrar of Marriage.**- The Registrar of Marriage shall,-
- (a) display his name and designation as Registrar of Marriage in English and local language of the area, at a conspicuous place at his office;
 - (b) on exceptional circumstances and with prior approval of the Registrar General of Marriages, the Registrar of Marriage may proceed to any place outside his office for registration provided there is an application in writing signed by the parties and upon being provided with conveyance and a fee of ₹ 50/-;
 - (c) maintain and update the prescribed registers referred to in the rule 3.
 - (d) submit monthly returns alongwith the duplicate copies of all memoranda received in a month to the Registrar General on or before 30th of every subsequent month in Form D;
 - (e) grant certified copies of the extracts of the Register of Registration Marriage Certificate or other records under his seal and signature on application.
7. **Powers and duties of Registrar General of Marriages.**- The Registrar General of Marriage shall,-
- (a) exercise over-all superintendence and control over the functioning of the Marriage Registrars and other functionaries under the Act;
 - (b) prescribe from time to time any registers to be maintained by the Registrar of Marriage;
 - (c) inspect the Registration Offices throughout the State and issue such direction as may be required;
 - (d) delegate any of his functions to any Officer authorized by him.
 - (e) fix various charges under the Act from time to time and issue necessary notification; and
 - (f) maintain annual consolidated statement of the marriages registered district-wise and furnish the same to the Government in Form E.
8. **Penalty for late registration.**- Marriages solemnized after the commencement of these Rules in respect of which no memorandum of registration is filed within sixty days of its solemnization shall be liable to pay a fine at the rates specified below, -
- (a) ₹ 100/- (Rupees one hundred) for each month's delay after 60 days upto 120 Days,
 - (b) ₹ 50/- (Rupees fifty) subject to a maximum of ₹ 1000/- (Rupees one thousand) for each month's delay after 120 days.

9. **Fees for Certified copies.**- On application, certified copies of extracts of the register of marriages or other records shall be granted by the Registrar of Marriages on payment of ₹ 10/- (Rupees ten).

10. **Fees and fines to be deposited in Government Account:-**

Any amount of fees and fines etc, collected under these rules shall be deposited in the Government account under the head "0030- Stamps & Registration fees - 03-Registration fees - 800 - other Receipt". The Registrar of Marriage will submit monthly return of fines collected in form 'F' to the Registrar General.

11. **Appeal.**- An appeal shall lie to the Registrar General against any decision of the Registrar of Marriage and such appeal shall be filed within a period of thirty days from the date of communication of any such decision.

J. LYNGDOH,

Commissioner & Secretary to the Govt. of Meghalaya,
Excise, Registration, Taxation and Stamps Department.

**SCHEDULE
FORM - A
[See Rule 3 (1)]
Register of Marriage**

Name of Registrar of Marriage :

Registration Area :

For the day of :

Sl. No.	Date of receipt of Application	Date of Marriage Memorandum	Place of Marriage	Signature of husband and wife	Particulars of the husband	Particulars of the wife	Previous marital status of husband and wife (whether unmarried/ widow/ widower/ divorcee)	Name of the witness for husband with address	Name of the witness for wife with address	Signature of witnesses	Date and place of registration of Marriage	Date of issue of Marriage Certificate	Signature of Marriage Registrar with the office seal affixed	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

Note :- All corrections in material particulars like name, age, date etc., shall be done only with the sanction of the Registrar General of Marriage.

Sl. No..... Form - B

1. Date of Marriage : _____

2. Place of Marriage : _____

3. Name of Bridegroom : _____
 Father's Name : _____

4. Name of Bride : _____
 Father's Name : _____

5. Permanent Address :
 Bridegroom

 Bride

6. Present Address :
 Bridegroom

 Bride

Signature of the Registrar of Marriage

Sl. No..... Form - B
 [See Rule 4 (1)]
 Memorandum of Marriage

1. Date of Marriage: _____

2. Place of Marriage: Local area Village
 (specify place)

 Taluk District

3. Details of Parties to the Marriage (As on the date of Marriage).

Details	Bridegroom	Bride
a) Name in full :		
b) Nationality :		
c) Father's Name/Mother's Name :		
d) Age and date of Birth :		
e) Permanent Address :		
f) Present Address :		
g) Previous Marital Status : Married/Unmarried/ Widower/Widow/Divorcee		
h) Signature with date		

Photo of the Bridegroom to be affixed

Photo of the Bride to be affixed

Sl. No..... Form - B
 [See Rule 4 (1)]
 Memorandum of Marriage

1. Date of Marriage: _____

2. Place of Marriage: Local area Village
 (specify place)

 Taluk District

3. Details of Parties to the Marriage (As on the date of Marriage).

Details	Bridegroom	Bride
a) Name in full :		
b) Nationality :		
c) Father's Name/Mother's Name :		
d) Age and date of Birth :		
e) Permanent Address :		
f) Present Address :		
g) Previous Marital Status : Married/Unmarried/ Widower/Widow/Divorcee		
h) Signature with date		

Photo of the Bridegroom to be affixed

Photo of the Bride to be affixed

Form - B

Sl. No.....

Sl. No..... Form - B

4. Witness :

(1) (a) Name : _____

(b) Address : _____

(c) Signature with date : _____

(2) (a) Name : _____

(b) Address : _____

(c) Signature with date : _____

5. Signature of the person who solemnized the marriage with date : _____
Signature

6. Presented before Registrar on :

Received Memorandum of Registration Fee of Rupees _____

And Penalty late fee of Rupees _____

Rupees _____ & Registered on Volume No _____

Sl. No. _____ Date of receipt _____

Declaration of the Parties

We _____ do hereby, declare that the details shown above are true to the best of our knowledge and belief.

Signature of Parties

Place : 1. Bridegroom _____

Date : 2. Bride _____

Note : Any person making any statement or declaration in the memorandum, which is false in any material particulars or submits any document which he/she knows or has reason to believe to be false shall be liable for penal action under section 14 of the Act.

Sl. No..... Form - B

4. Witness :

(1) (a) Name : _____

(b) Address : _____

(c) Signature with date : _____

(2) (a) Name : _____

(b) Address : _____

(c) Signature with date : _____

5. Signature of the person who solemnized the marriage with date : _____
Signature

6. Presented before Registrar on :

Received Memorandum of Registration Fee of Rupees _____

And Penalty late fee of Rupees _____

Rupees _____ & Registered on Volume No _____

Sl. No. _____ Date of receipt _____

Declaration of the Parties

We _____ do hereby, declare that the details shown above are true to the best of our knowledge and belief.

Signature of Parties

Place : 1. Bridegroom _____

Date : 2. Bride _____

Note : Any person making any statement or declaration in the memorandum, which is false in any material particulars or submits any document which he/she knows or has reason to believe to be false shall be liable for penal action under section 14 of the Act.

FORM - C
[See Rule 5]

MARRIAGE REGISTRATION CERTIFICATE

(Under the Meghalaya Compulsory Registration of Marriage Act, 2012)

*I, hereby certify that I have
registered the marriage of bridegroom
son of Shri
with bride
daughter of Shri
on this day of
received by me from the parties and the same has been entered at
Serial No. in page of the Register of Marriage
maintained by me.*

Date Full Name

SEAL

**Signature of the Marriage Registrar
of the Local Area and Address**

FORM - C
[See Rule 5]

MARRIAGE REGISTRATION CERTIFICATE

(Under the Meghalaya Compulsory Registration of Marriage Act, 2012)

*I, hereby certify that I have
registered the marriage of bridegroom
son of Shri
with bride
daughter of Shri
on this day of
received by me from the parties and the same has been entered at
Serial No. in page of the Register of Marriage
maintained by me.*

Date Full Name

SEAL

**Signature of the Marriage Registrar
of the Local Area and Address**

Form - D

[See Rule 6 (d)]

Statement of Monthly Return of Registration of Marriages

Monthly Return to be submitted by the Registrar of Marriage to the Registrar General.

Name of the Marriage Registrar.....

For the month of

Registration area

Number of Registration :

Sl. No.	Local Area	Christian	Hindu	Muslim	Other Types	Total

Total :

**Signature of Marriage Registrar
Registration Area**

Form - E

[See Rule 7 (f)]

Annual Statement of Marriages Registered

Annual/Consolidated Statement of Marriages Registered District wise to be furnished by the Registrar General.

For the Year

Number of Registration :

Sl. No.	District	Christian	Hindu	Muslim	Other Types	Total

Total :

Signature of Registrar General

Form – F
[See Rule 10]
Monthly Return of Fines and Fees
Collected

**Monthly return of fines and fees collected by the Registrar of Marriage to
be sub- mitted to the Registrar General of Marriages**

Name of the Registrar of

Marriage : Registration

Area :

For the month of

.....

Sl. No. and date	Particulars of collection	Amount collected in Rupees	Amount remitted into the Treasury	Challan No. and Date
1	2	3	4	5

Abstract :

Total amount collected during the month :..... ₹

..... Total amount remitted for the month

:..... ₹

Signature of Marriage registrar :

Registration Area :

District :